CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 04/TT/2018

Coram:

Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Date of Order : 22.03.2018

In the matter of:

Approval of transmission tariff from COD to 31.3.2019 for Asset 1: 2 No. 400 kV line bays at Samba Sub-station and 2 No. 400 kV line bays at Jalandhar Sub-station and Asset 2 : 2 No. 400 kV line bays at Samba Sub-station and 2 No. 50 MVAR line reactor at Samba Sub-station under “Northern Region System Strengthening Scheme-XXIX (NRSS-XXIX)” in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited
Vidyut Bhawan, Vidyut Marg,
Jaipur - 302005

2. Ajmer Vidyut Vitran Nigam Limited
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur

3. Jaipur Vidyut Vitran Nigam Limited
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur.

4. Jodhpur Vidyut Vitrani Nigam Limited
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur

5. Himachal Pradesh State Electricity Board
Vidyut Bhawan
Kumar House Complex Building II
Shimla-171004

6. Punjab State Electricity Board
Thermal Shed TIA
Near 22 Phatak
Patiala-147001

7. Haryana Power Purchase Centre
Shakti Bhawan, Sector-6
Panchkula (Haryana) 134 109

8. Power Development Department
Government of Jammu & Kashmir
Mini Secretariat, Jammu

9. Uttar Pradesh Power Corporation Limited
(Formerly Uttar Pradesh State Electricity Board)
Shakti Bhawan, 14, Ashok Marg
Lucknow - 226 001

10. Delhi Transco Ltd.
Shakti Sadan, Kotla Road,
New Delhi-110002

11. BSES Yamuna Power Ltd.
BSES Bhawan, Nehru Place,
New Delhi.

12. BSES Rajdhani Power Ltd.
BSES Bhawan, Nehru Place,
New Delhi.
ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from COD to 31.3.2019 of Asset 1: 2 No. 400 kV line bays at Samba Sub-station and 2 No. 400 kV line bays at Jalandhar Sub-station and
Asset 2 : 2 No. 400 kV line bays at Samba Sub-station and 2 No. 50 MVAR line reactor at Samba Sub-station under “Northern Region System Strengthening Scheme-XXIX (NRSS-XXIX)” in Northern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. During the hearing on 7.3.2018, the representative of the petitioner submitted that as per the Investment Approval, the instant assets i.e. Asset-1 and 2 were scheduled to be put into commercial operation on 13.7.2017 and 13.11.2018 respectively. However, COD of Asset 1 was preponed to 11.12.2016 to match with the COD of the associated TBCB transmission lines which is under the scope of Sterlite Ltd. The schedule commissioning of TBCB line 400 kV D/C Samba-Amagarh line was October, 2018. However, it was discussed in 39th standing committee that 400 kV D/C Samba-Amagarh line would be commissioned by July, 2017 instead of schedule COD of October, 2018. In order to match with lines, Samba bays covered in the instant petition have been executed by the petitioner. Asset 2 is anticipated to be put into commercial operation on 1.6.2018. There is no time and cost over-run in case of the instant assets. He requested to grant AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC computation.
3. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

4. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc. After carrying out a preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 5 of this order for the years 2016-17, 2017-18 and 2018-19 for Asset 1. The tariff for Asset 2 will be considered after it is put into commercial operation.
5. The details of the tariff claimed by the petitioner and tariff allowed are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-

<table>
<thead>
<tr>
<th>Asset</th>
<th>2016-17 (pro-rata)</th>
<th>2017-18</th>
<th>2018-19</th>
</tr>
</thead>
<tbody>
<tr>
<td>Asset 1</td>
<td>116.41</td>
<td>485.85</td>
<td>563.98</td>
</tr>
<tr>
<td>Asset 2</td>
<td>-</td>
<td>273.81</td>
<td>653.58</td>
</tr>
</tbody>
</table>

B. Annual transmission charges allowed for Asset 1 are given below:-

<table>
<thead>
<tr>
<th>2016-17 (pro-rata)</th>
<th>2017-18</th>
<th>2018-19</th>
</tr>
</thead>
<tbody>
<tr>
<td>98.95</td>
<td>412.97</td>
<td>479.38</td>
</tr>
</tbody>
</table>

6. The Annual Fixed Charges allowed in this order, as stated above, shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

7. The petitioner is directed to submit the following information on affidavit with an advance copy to the respondents by 30.3.2018:-

   a) System studies for interim arrangement done for Samba-Jalandhar line.

   b) CEA Certificate regarding early commissioning of TBCB lines.
8. The respondents are directed to file their reply by 16.4.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 2.5.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

9. The petition shall be listed on 8.5.2018 for final hearing.

sd/-
Member      Member      Member      Chairperson